

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 567 OF 2016 IN  
DFR NO. 2619 OF 2016**

**Dated: 16<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>Delhi Bar Association</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Sanjay Dewan

Counsel for the Respondent(s) : Mr. Divyanshu Rai  
For Mr. Nikhil Nayyar for R-1/DERC

Mr. Anupam Verma  
Mr. Rahul Kinra  
Mr. Anurag Bansal for R-2/TPDDL

**ORDER**

By order dated 27.03.2017 we have condoned the delay in filing the appeal subject to the payment of cost of Rs. 15,000/- to a charitable organisation, namely, "National Association for the Blind, Delhi State Branch, Sector -5, R.K. Puram, New Delhi – 110 022" within four weeks from the date of the order.

Learned counsel for the appellant has filed a letter dated 12.05.2017 stating that the office of the Appellant contacted the charitable organisation for payment of the cost but the said organisation refused to accept the cheque without PAN card of the Appellant. Since the Appellant's Association does not have the PAN card it is unable to comply with the order dated 27.03.2017 passed by this Tribunal.

Under these circumstances, we direct the Appellant to pay the said cost of Rs.15,000/- to another charitable organisation, namely, "**DR. SAI DEEP RUHI FOUNDATION, A/CNO. 952663443, A-508, SECTOR 19, NOIDA, 201301**" within two weeks from today.

After receiving the compliance report, registry is directed to number the appeal and list the matter on **20.07.2017.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/kt